



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Supreme Court Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Appointment of Advocate-on-Record, Supreme Court of India.

Government Order No: 403 -LD(SC) of 2017.
Dated : 06 - 02 - 2017.

Sanction is hereby accorded to the:-

- a) acceptance of resignation tendered by Mr. Sunil Fernandes, Advocate-on-Record, New Delhi ; and
- b) appointment of Shri M. Shoeb Alam, Advocate as Advocate-on-Record for the State of Jammu and Kashmir in the Hon'ble Supreme Court of India on the terms and conditions as laid down in Government Order No. 3005-LD(A) of 2003 dated 21-10-2003 read with Government Order No. 2575-LD(A) of 2010 dated 10-12-2010.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

NO: LD(SC)90/1

Dated: 06 - 02 - 2017.

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to the Hon'ble Chief Minister.
3. Director General of Police, J&K Jammu.
4. Principal Resident Commissioner, J&K New Delhi.
5. Registrar General, Supreme Court of India, New Delhi with the request that in all the cases pertaining to the State of J&K wherein State or any Department/Corporation/Undertaking of the State is a party, name of Shri M. Shoeb Alam, Advocate be substituted.
6. All Principal Secretaries to Government.
7. All Commissioners/Secretaries to Government.
8. Principal Accountant General (A&E) Jammu.
9. All Heads of Departments.
10. Director Information, J&K Jammu.
11. All Officers of the Department of Law, Justice and Parliamentary Affairs.

per
Q/a

